

Upper Division Grade was not required to be changed as he had been promoted against the quota of vacancies for Scheduled Tribe.

6. In October 1979, a panel for promotion to the grade of Assistant was drawn. According to the provisions of the AFHQ Civil Service Rules, 1968, Upper Division Clerks who had rendered 5 years service in this grade were eligible for consideration. The two junior individuals mentioned above having completed the requisite service were included in the panel whereas the clerks whose seniority had been re-assigned under the Administrative Order of 9-5-1975 but who had not completed 5 years service in the Upper Division Grade were not eligible under the Rules then applicable and were not considered for inclusion in the panel.

To cater for such cases in future, an amendment to AFHQ Civil Service Rules, 1968, was issued in March, 1980 providing that if a person was considered for promotion to the grade of Assistant, all persons senior to him would also be considered not withstanding that they have not completed 5 years service in the Upper Division Grade. This amendment could not be given retrospective effect and the past cases of individuals who had not completed 5 years service in the Upper Division grade when the 1979 Panel was drawn up could not be considered under the amended provision of the rules. These individuals have now been included in the 1980-81 Panel for promotion to the grade of Assistant and will be promoted in their turn.

नरोरा परमाणु विजलीघर का चालू किया जाना

3247. श्री मशकाक हुसैन: क्या प्रधान मंत्री यह बताने की ? पा करंगे कि:

(क) क्या नरोरा स्थित परमाणु विजली घर के निर्धारित अवधि के अन्दर चालू किए जाने की संभावना है;

(ख) क्या विजलीघर के प्रथम चरण के लिए सिविल निर्माण-कार्यों के लिए अपेक्षित सीमेंट की कुल मात्रा समय पर उपलब्ध कराई गई थी; और

(ग) क्या इस परियोजना के लिए विद्युत संयंत्र भारत हवी इलैक्ट्रिकल्स लिमिटेड द्वारा समय पर उपलब्ध कराये जा रहे हैं?

विज्ञान और प्रौद्योगिकी तथा इलैक्ट्रॉनिकी विभागों में राज्य मंत्री (श्री सी. पी. एन. सिंह): (क) जी, नहीं। कुछ विलंब होने की संभावना है।

(ख) जी, नहीं, परियोजना के लिए सीमेंट उपलब्ध होने में सन् 1979 से विलम्ब होता रहा है।

(ग) जी, नहीं, भारत हवी इलैक्ट्रिकल्स लिमिटेड द्वारा तैयार किए जाने वाले स्टीम-जेनरेटर्स, टर्बी-जेनरेटर्स जैसे अत्यन्त महत्वपूर्ण न्यूक्लीय उपकरणों के निर्माण में कुछ विलम्ब हुआ है।

Report of Vaidalingam Commission

3248. SHRI ERA ANBARASU: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have considered the Vaidlingam Report on charges against Shri Charan Singh, former Prime Minister and others;

(b) whether Government are contemplating to institute criminal proceedings against them as per the findings in the report; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) to (c). The question of follow-up action to be taken on the Report of Justice C.A. Vaidialingam is under consideration of Government.